

राजकुमारी अमृत कौर : मुझे इसका इल्म नहीं है ।

श्री आर० पी० एन० सिंह : क्या पार्लियामेंट के मेम्बरों को भी यह टीका लगाया जायगा ?

MR. DEPUTY CHAIRMAN: Order, order. Next question.

ESTABLISHMENT OF A FLYING CLUB IN
MADHYA BHARAT

†*586. SHRI KRISHNAKANT
VYAS: Will the Minister for COM-
MUNICATIONS be pleased to state:

(a) whether it is proposed to start a flying club in Madhya Bharat;

(b) if so, whether any aid is proposed to be given by the Government of India for this purpose; and

(c) when the club may be expected to start functioning?

उप-संचार मंत्री श्री राज बहादुर :

(क), (ख) और (ग). इंदौर में राजस्थान क्लब के तत्वावधान में एक उड्डयन क्लब चालू करने का प्रस्ताव प्रारम्भिक अवस्था में है ।

(a), (b) and (c). A proposal for the establishment of a Flying Club at Indore operating as a satellite of the

†Original notice in Hindi as below:—

मध्यभारत में उड्डयन क्लब की स्थापना

*५८६. श्री कृष्णाकान्त व्यास : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्यभारत में उड्डयन क्लब चालू लिए जाने की प्रस्तावना है;

(ख) यदि हां तो, क्या भारत सरकार द्वारा इस निमित्त कोई सहायता दी जाने की प्रस्तावना है; और

(ग) इस क्लब के कब से कार्य प्रारम्भ करने की आशा है ?

Rajasthan Flying Club is at present at the stage of preliminary examination.

श्री कृष्णाकान्त व्यास : क्या मैं जान सकता हूँ कि यह कब तक खुल सकेगा ?

श्री राज बहादुर : खोलने के लिए जो शर्तें हैं वे जितनी जल्दी पूरी हो जायेंगी उतनी जल्दी वह खोला जायेगा ।

श्री कृष्णाकान्त व्यास : क्या मंत्री महोदय जानते हैं कि ऐसे क्लब देश के दूसरे स्थानों में खोले गए हैं ?

श्री राज बहादुर : जी हां ।

श्री कृष्णाकान्त व्यास : वे स्थान कौन कौन से हैं, जरा बता दें ?

श्री राज बहादुर : वह लखनऊ हिन्द फ्लाईंग क्लब है और उसके तत्वावधान में इलाहाबाद और कानपुर में उसकी शाखा है ।

श्री कन्हैयालाल डी० वैद्य : क्या राजस्थान में ऐसा क्लब नहीं खोला गया है ?

श्री राज बहादुर : राजस्थान में फ्लाईंग क्लब खोला गया है ।

STEALING OF GOODS FROM THE GOODS
TRAINS

†*587. SHRI KRISHNAKANT
VYAS: Will the Minister for RAIL-
WAYS be pleased to state:

(a) whether it is a fact that there has been an increase in the number of cases of theft from goods trains on the Western Railway in the year 1953-54;

(b) the number of such cases detected on that Railway in the year 1953-54; and

(c) the steps taken to prevent the recurrence of such thefts on that Railway?

†Original notice in Hindi as on next Column:—

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): I shall read the answer in Hindi first and then in English:

(क) जी नहीं ।

(ख) ५०३ ।

(ग) चोरियों को रोकने के लिए जाँ कार्यवाही की गयी है उसका विवरण माननीय सदस्यों के सामने है ।

विवरण

(१) रात के समय मालगाड़ियों में विशेष रूप से चोरी वाले इलाकों में वाच एण्ड वार्ड रक्षकों की व्यवस्था ।

(२) किसी विशेष इलाके में इस प्रकार की चोरियों के बढ़ने पर रेलवे पुलिस द्वारा सशस्त्र रक्षकों की व्यवस्था ।

(३) जिन स्टेशनों पर चोरी या तोड़फोड़ की अधिक सम्भावना है, उनके कटिंग और दूरवाले बाहरी सिगनल पर वाच एण्ड वार्ड के सिपाहियों की नियुक्ति ।

(४) जिले की सीमा में रहने वाले संदिग्ध अपराधियों के विरुद्ध कानूनी कार्यवाही करने तथा उन पर कड़ी निगरानी रखने के लिए जिला पुलिस, रेलवे पुलिस और वाच एण्ड वार्ड विभाग द्वारा मिलकर काम करने की व्यवस्था ।

मालगाड़ियों से माल की चोरी

*२५७. श्री कृष्णकांत व्यास : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सन् १९५३-५४ में पश्चिमी रेलवे में मालगाड़ियों से माल की चोरी की घटनाओं में वृद्धि हुई है;

(ख) १९५३-५४ में उस रेलवे में ऐसे कितने मामलों का पता चला; और

(ग) उस रेलवे में चोरी की इन घटनाओं को रोकने के लिये क्या कार्यवाही की गई ?

(५) जहाँ कहीं सम्भव है माल के डिब्बों में दुहरी रिक्ट और विशेष इलाकों में कीमती माल वाले डिब्बों में एलिस-पेटेन्ट तालों का प्रयोग ।

(६) रेलवे वाच एण्ड वार्ड विभाग को सुरक्षा संस्था में बदलने की प्रस्तावित योजना ।

(७) जहाँ तक हो सके अंधेरे में मालगाड़ियों को बाहरी सिगनल पर न रोकने या बहुत कम रोकने की व्यवस्था ।

(८) पुलिस और वाच एण्ड वार्ड कर्मचारियों द्वारा रक्षित गाड़ियों में चोरी होने की सूचना मिलने और उनकी असावधानी प्रमाणित होने पर उनके विरुद्ध कड़ी कार्यवाही की व्यवस्था ।

(९) चलती गाड़ी में चोरी करते हुए पकड़े गए चोरों के विरुद्ध मुकदमा चलाने की व्यवस्था ।

(a) -No, Sir.

(b) 503.

(c) A statement showing the steps taken to prevent thefts is placed on the Table of the House.

Statement

(1) Provision of Watch and Ward escorts on goods trains at night specially on bad sectors.

(2) Provision of armed escorts by Government Railway Police whenever such thefts become rampant on a particular sector.

(3) Posting of watchmen at cuttings and outside distant signals at vulnerable stations.

(4) Co-ordination between District Police, Government Railway Police

and Watch & Ward to bring suspected criminal elements residing in district limits to book and to strengthen surveillance over them.

(5) Use of double rivets on wagons where possible and E.P. locks on wagons loaded with valuable goods on certain sectors.

(6) The proposed formation of the Railway Watch & Ward into a Security Force.

(7) Avoiding or minimising detentions of goods trains at outer signals during the hours of darkness as far as practicable.

(8) Drastic action when negligence is established against staff, both Police and Watch & Ward in cases where thefts are reported from trains escorted by them.

(9) Prosecution of those running train thieves caught.

SHRI O. V. ALAGESAN: Now I hope he will put the supplementaries in English.

श्री कृष्णकान्त ध्यास : हिन्दी में पढ़ने के लिये डिप्टी मिनिस्टर साहब को धन्यवाद देता हूँ ।

SHRI KANHAIYALAL D. VAIDYA: May I know whether it is a fact that the police officers who are in charge of these cases for purposes of investigation or for co-operation with the railway authorities, did not properly co-operate at all stages?

DR. P. S. DESHMUKH: Or, with the thieves?

SHRI O. V. ALAGESAN: No, Sir. The prevention of crime is the responsibility of the State Governments and the State police has to extend co-operation if we are to meet with success in these attempts. The Watch and Ward is proposed to be reorganised and a Security Adviser has also been appointed. Security Officers of the rank of D.I.G. have been attached

to different railways and it is proposed, through this new agency, to have better co-ordination between the Railway Watch and Ward, the State Police and the Government Railway Police.

SHRI T. BODRA: Is the hon. Minister for Railways aware that mostly the railway Station Masters are in league with the businessmen and help and encourage them to compel the Government to pay heavy compensation? The businessmen find the prices of goods ordered going down and out of the compensation money given by the railways, a share is also given to the railway Station Masters.

SHRI O. V. ALAGESAN: There may be cases like that.

SHRI D. NARAYAN: May I know, Sir, if firing is allowed by the railway authorities to catch these breakers of the wagons?

SHRI LAL BAHADUR: It is for the police to take action and under the law, I think, the police is authorised to order firing against men who cut open the doors of the railway wagons for looting the property.

SHRI D. NARAYAN: May I know the number of those shot dead during 1953?

SHRI LAL BAHADUR: I do not think the hon. Member will derive any satisfaction from getting to know the number of people who were killed.

SHRI D. NARAYAN: I would like to know how far it has helped in stopping this breaking business.

SHRI LAL BAHADUR: I cannot give the number exactly but I can tell the hon. Member that action like that was taken and some people also died on account of firing and this had a very good effect.

DR. D. H. VARIAVA: What is the amount of the compensation paid by

the railways for lost property on account of thefts?

SHRI LAL BAHADUR: Between Rs. 3 and Rs. 4 crores.

श्री कन्हैयालाल डी० वद्य : क्या मंत्री महोदय बताने की कृपा करेंगे कि जहां तक रेलवेज में चोरियों का सम्बन्ध है, रेलवे गार्ड और रेलवे इंजन ड्राइवरों की जानकारी में और उनकी मौजूदगी में, जो ट्रेनों के डिब्बे खोल कर माल निकालने की घटनाएं रिपोर्ट हुई हैं उनकी रोक के लिए सरकार ने क्या व्यवस्था की है ?

श्री लाल बहादुर : यह कहना तो बहुत मुनासिब नहीं है कि उनकी जानकारी और उनकी देखभाल में ऐसा काम होता है। सारे रेलवे स्टाफ को इस तरह से बुरा भला कहना कहां तक मुनासिब है, इसका माननीय सदस्य खुद फैसला करें। और अगर ऐसा होता भी है—मैं उससे इन्कार नहीं करता—तो न आपको खुशी होनी चाहिए न मुझको। रंज आपको भी है और हमको भी है क्योंकि वे सब हमारे देश के रहने वाले हैं। इसलिए जरूरत इस बात की है कि हम इस बात के लिए कोशिश करें कि उनका स्टैंडर्ड ऊंचा हो और वे अपने काम को अच्छी तरह से करें।

श्री डी० नारायण : क्या कोई ऐसे मामलों की तहकीकात हो रही है जिनमें बिना माल दिए रसीदें दी गयीं और रसीद पहुंचने के बाद ज्यादा पैसा मिलने के लिए क्लेम किया गया जिसमें.....

MR. DEPUTY CHAIRMAN: We are not concerned with claims; now we are concerned with thefts of properties. Please put a different question.

SHRI D. NARAYAN: I am not talking of that. I am asking if there is

any complaint received regarding any case where the goods were not at all booked but the goods were claimed for, and if so, if that complaint is being registered and is being looked into.

MR. DEPUTY CHAIRMAN: I am saying that it is quite a different question.

PANDIT S. S. N. TANKHA: Is it not a fact, Sir, that the law allows the use of force only to such an extent as is required to prevent a certain crime and does not allow shooting generally, unless it is warranted by the facts in each case?

MR. DEPUTY CHAIRMAN: It is for you to interpret it.

DR. R. P. DUBE. Is it a fact that the Deputy Inspectors-General of Police who are being appointed in different areas will look after this Watch and Ward?

SHRI O. V. ALAGESAN: Yes, at each zone there will be a D.I.G. of Police from the States, who have loaned their services. They are being appointed on each railway.

AMENDMENT TO THE WORKMEN'S COMPENSATION ACT, 1923

*588. **SHRI S. N. MAZUMDAR:** Will the Minister for LABOUR be pleased to refer to paragraph (7) at page 2 of the Report of the Ministry of Labour for the year 1953-54 and state:

(a) whether Government have received any comments from the central organisations of labour and employers on their proposals for amendment of the Workmen's Compensation Act, 1923; and

(b) if so, whether Government have considered those comments?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) Yes, from most of them.

(b) They will be considered along with the comments of State Governments, etc., when received.